

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/MP/2021

Subject : Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.

Petitioner : KSK Mahanadi Power Company Limited.

Respondents : TANGEDCO & 4 ors

Date of Hearing : **30.9.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Shri Ashwin Ramanathan, Advocate, KSKMPCL

Record of Proceedings

Case was called out for virtual hearing on admission.

2. During the hearing, the learned counsel for the Petitioner, KSKMPCL submitted that the present petition has been filed for approval of the amendment in tariff, pursuant to the discount to be offered for supply of electricity to the Respondents, using the coal linkage allocated under the SHAKTI Policy, issued by the Government of India on 22.5.2017. He also submitted that in terms of the SHAKTI Policy and the Lol issued to the Petitioner, the approval of the Commission is required for the amended PPA, incorporating the discount offered by the generator. The learned counsel further submitted that the Petitioner has signed addendum to the PPAs with the Respondents and Schedule 4A has been inserted to provide the methodology for adjustment of the discount, in the monthly bills to the Procurers.

3. After hearing the parties The Commission ordered as under:-

a. Admit.

b. issue notice to the Respondents.

c. The Petitioner to serve the copy of the petition on the Respondents, immediately, if not already done.

d. The Respondents to file their replies on or before 20.10.2021 duly served to the Petitioner, who shall file its rejoinder, if any, by 1.11.2021.

e. Pleadings shall be completed by the parties within the due dates mentioned above and no extension of time shall be granted.



4. The petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

